

## **Minutes of the Meeting dated 3.3.2009**

### **Present: -**

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Prof. M. M. Ansari, Information Commissioner
- C. Smt. Annapurna Dixit, Information Commissioner
- D. Shri Satyananda Mishra, Information Commissioner
- E. Shri Shailesh Gandhi, Information Commissioner
- G. Secretary Shri Mohammad Haleem Khan and other officers except JS (TK) assisted the Commission.

WPs of public authorities other than govt. departments pending in the High Court of Delhi were discussed, in which the decision passed by the Commission has been challenged in various High Courts and has been stayed. In the absence of final orders in these cases citizens are not getting any information from the Public Authorities which have challenged the Decisions of the Commission on their status as such. Keeping this in view, Commission desired that mention to this effect in the form of a prayer for an early hearing be considered for submission to Hon'ble High Court at Delhi. Commission suggested that the Chief Information Commissioner may like to pay a visit to the Hon'ble Chief Justice of High Court Delhi and present before him the concern of the Commission.

### **Agenda 1:- A note from legal cell as to whether a complaint on an appeal received through email is legally valid or should it be registered.**

Commission directed that the citizens, filing their appeal/complaints on email be advised to file their appeal / complaints online. They may do so by visiting the link <http://rti.india.gov.in/>. This site is linked through [www.cic.gov.in](http://www.cic.gov.in) as well.

The officer of the Registry, who is designated for Public Authorities, may advise the citizens regarding the same. Commission however clarified that the appeal/complaint received through email cannot be registered unless filed online or otherwise.

### **Agenda 2:- An email by IC (SG) regarding the RTI awards**

Commission opined that institution of "RTI award" by some NGO/Civil Society is welcome, but the Chief Information Commissioner and Information Commissioners agreed that will not accept any awards in reference to their work as ICs.

### **Agenda 3:- Analysis of RTI implementation – for information.**

Noted.

### **Agenda 4:- Monthly receipt & disposal figures.**

It was noted that disposals during the month exceeded receipts. Commission desired that statement on the breakup of pendency figures along with the breakup of receipt &

disposal figures may also be presented to the Commission on 1<sup>st</sup> meeting of every month w.e.f. April, 2009

**Agenda 5:- Decision on the Code of Ethics as a follow up of last meeting dated 17.2.2009.**

Commission desired that the Chief Information Commissioner may draft the Code of ethics for CIC/ICs for the Central Information Commission on the basis of that adopted by the Justices of the SCI in 1997, and present this at the next meeting.